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Remandable Hon'ble High Court letter bearing No.Insp-I/33/2021, dated 16.04.2021 received from the Hon'ble Registrar General, High Court, Mumbai along with High Court Circular dated 16.04.2021, in the matter of restricting functioning of the subordinate courts in the State of Maharashtra, Goa and UT of D & NH and D & D.

2. District Court Office Order No. Adm/160421/2021 dated 16.04.2021.
3. Hon'ble High Court Circular dated 09.06.2021 and District Court Office Order No. Adm/4712/2021 dated 10.06.2021.
4. Letter No.2020/RB-1/Desk-2/T-4/crpc-144/Pra-Kra-13 dated 26.06.2021 of Collector, Nanded.

In order to prevent spread of Delta Plus virus, the steps as per Level-3 are being taken in whole of Maharashtra and since the SOP dated 09.06.2021 contains the directions to continue functioning of the Court as per Circular dated 16.04.2021 to all the courts included in Level-3, the following order is passed on administrative grounds, which shall take effect from 28.06.2021.

OFFICE ORDER

1. All courts in Nanded Judicial District shall function in **ONE SHIFT** and take upto remand, bail and urgent criminal and civil matters w.e.f. 28.06.2021 with judicial working hours of 2 ½ hours. The office working hours shall be from 10.00 a.m. to 02.00 p.m. and the judicial working hours shall be from 10.30 a.m. to 01.30 p.m. The Courts shall function with 100% presence of the Judicial Officers and with 50% strength of staff, by rotation. All Judicial Officers, including all Officers working at Nanded Head Quarters shall make appropriate arrangement in respect of presence of 50% of their respective staff.
2. All Judicial Officers working in Nanded Judicial District shall remain stationed at their respective places of posting and shall not leave head quarter/station without permission of the undersigned.
3. The Judicial Officers may pronounce judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
4. All Courts shall remain closed on every Saturday, but may take upo only remand and urgent matters, as being taken up on holidays.
5. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witness or accused persons.
6. The canteens and Bar rooms within the Court premises shall remain closed. All Principal Judicial Officers working at all taluka head

quarters shall ensure this fact. The Chief Judicial Magistrate to ensure this fact, so far as Nanded Head Quarter is concerned.

7. All the safety / precautionary measures setforth by the Central and State Government shall be adhered scrupulously.

8. The instant order shall apply *mutatis mutandis* to the Secretary, DLSA, Nanded and the office of DLSA, Nanded.

9. All Principal Judicial Officers are required to make proper arrangement of remand work on all working days as well as holidays during the period in which the instant order shall remain operative.

10. So far as Nanded Head Quarter is concerned, the Chief Judicial Magistrate, Nanded shall make necessary arrangement of remand. So far as District Court, Nanded is concerned, the existing practice shall continue.

11. It is clarified that, in the event of change in the Level of the district by the District Disaster Management Authority, Nanded, the court functioning shall switch over to Level as reported.

12. This order shall remain in force until further order.

District Court, Nanded.)

June 27th, 2021.)

H. N. Wankar
27/06/2024.
Principal District Judge, Nanded.

Endorsement No. Adm/B-4(i)/5378 /2021.

C.f.w.cs. to :-

- The Honourable Registrar General, High Court, Mumbai with reference to High Court letter under reference.
- The District Judge-1, Nanded / Bhokar / Kandhar / Biloli.
- The District Judge-2, 3, Nanded.
- The Ad-hoc District Judge-1, Nanded / Kandhar / Bhokar.
- Ad-hoc District Judge-2, Nanded / Kandhar Link Court, Mukhed.
- The Extra Joint District Judge, Nanded. (P.O. Shri A.R.Dhamecha).
- The Extra Joint District Judge, Nanded. (POCSO Court).
- The Judge, Family Court, Nanded.

- The Secretary, DLSA, Nanded.
- The Civil Judge, Senior Division, Nanded / Bhokar / Biloli / Kandhar.
- The Civil Judge, Senior Division, Link Court at Mukhed.
- The Chief Judicial Magistrate, Nanded.

- The Joint / II Joint / III Joint / IV Joint Civil Judges, SD & Addl. CJM, Nanded.
- The Joint / II Joint / III Joint / IV Joint / V Joint / VI Joint / VII Joint / VIII / IX Joint Civil Judges, JD & JMFC, Nanded.
- The Civil Judge, JD & JMFC, Mahur / Kinwat / Himayatnagar / Hadgaon / Ardhapur / Loha / Degloor / Naigaon Bazar / Mukhed / Umri / Dharmabad.
- The Joint Civil Judge, JD & JMFC, Kinwat / Bhokar / Hadgaon / Loha / Kandhar / Mukhed / Degloor / Naigaon Bazar / Biloli.
- The II Joint Civil Judge, JD & JMFC, Loha / Kandhar / Mukhed / Naigaon Bazar.
- The Superintendent of Police, Nanded.
- The District Government Pleader, Nanded.
- The Assistant Director & PP, Nanded.
- The Superintendent, District Prison, Nanded.
- The President, Bar Association, Nanded.

For information & further necessary action with a request to inform every concerned accordingly.

Copy to :-

- The Registrar / Court Manager, District Court, Nanded.
- The Superintendent, JW / TW, District Court, Nanded.
- The Assistant Superintendent, C&F / Inspection / STB / Property / Record, District Court, Nanded.
- The Senior Clerk, Library / GMP / Civil / Criminal Appeal Branches, District Court, Nanded.
- The DSA, District Court, Nanded with a direction to upload copy of instant order on the web site of this office.
- Copy be affixed on the notice board.
- A copy be kept on the muster roll of this office for information of all employee.

District Court, Nanded.)

June 27th, 2021.)

R. N. 10000
27/06/2021
Principal District Judge, Nanded.